

Indian Bank
ZONAL OFFICE GURGAON, Plot No. 16, IRCON Tower, 4th Floor, Sector-32, Gurugram-122003

Possession Notice (For Immovable Property) [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, the undersigned being the Authorised Officer of the **INDIAN BANK**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices on the date mentioned against account and amount stated hereinafter calling upon them to repay the amount within sixty days from the date of receipt of said notices.

The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 & 9 of the said rules on the dates mentioned against account and amount below.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for the amount along with future interest, cost, expenses and charges.

We draw attention to the provisions of section 13(8) of the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and rules framed there under which deals with your rights of redemption over the securities.

Sr. No.	Name of the Account/Borrower & address	Description of the Immovable property	Date of Demand Notice Date of Possession	Amt o/s (as mentioned in the Notice u/s 13(2))
1	Branch - Civil Lines Rohtak Smt. Pushpa W/o Ram Lakhon (Borrower & Mortgagor) 2. Sh. Ram Lakhon S/o Chote Lal. (Borrower) 3. Smt. Jyoti D/o Ram Lakhon (Guarantor) for Loan Account No. 6631815005 (under IB Home Loan) and Loan Account No. 690053808 (under Home Loan Plus)	Residential Property in the name of Smt. Pushpa W/o Ram Lakhon Measuring 112 sq yards (Vide Deed No 6181/1 Dated 11.08.2016) House on Plot No. 61 Western Part, Part of Killia No. 21/9 Mouja/Khaneil Near Ekta Colony Main Road Ekta Colony Rohtak within MC Limit Rohtak and boundaries - East: Balance Part of Plot No. 61, West: Plot No. 62, North: House of others, South: Gali ft. Wide	18-09-2024 09-12-2024	Rs. 9,30,377/- plus further interest at the agreed rate from 19.09.2024 along with legal expenses & charges.
2	Branch - Rohtak 1. Shri Shivraj Sharma S/o Shri Krishan Lal (Borrower & Mortgagor), 2. Smt. Kiran Sharma W/o Sh. Shivraj Sharma (Borrower), 3. Shri Pankaj Kumar Bhambari S/o Bihari Lal (Guarantor)	Residential Property situated at House no.774-A-B-111, Quilla Mohalla Rohtak, within M.C. Limits Rohtak, Haryana-124001 having total area of 159 Sq Yards in the name of Sh. Shivraj Sharma S/o Sh. Krishan Lal and boundaries are mentioned below. - East: Gali & Others Property, West: Property of Dhingra, North: House of Sardar Darshan, South: House of Ranji Das Mehta, Common Wall 13 ft.	16-05-2024 09-12-2024	Rs. 17,47,730/- plus further interest at the agreed rate from 16.05.2024 to till date of repayment along with legal & other expenses.

Date : 09-12-2024, Place : Rohtak
Authorised Officer, Indian Bank

FROM NO. INC-25A
Advertisement to be published in Newspaper for conversion of Public Company into a Private Company BEFORE THE REGIONAL DIRECTOR, MINISTRY OF CORPORATE AFFAIRS NORTHERN REGION

In the matter of the Companies Act, 2013, section 14 of the Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, AND

In the matter of M/s CITICAP CHANNELS LIMITED having its registered office at 8, SAGAR APARTMENTS, 6, TILAK MARG, NEW DELHI-110001 ...Applicant

Notice is hereby given to the General Public that the Company Intending to make an application to the Central Government under section 14 of the Companies Act 2013, read with aforesaid rules and is desirous of Converting into Private Limited Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 22nd November 2024 to enable the company to give effect for such conversion. Any person whose interest is likely to be affected by the Proposed Change/Status of the Company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director (B-2 WING, 2ND FLOOR, PT. DEENDAYAL ANTYODAYA BHAWAN, CGO COMPLEX, NEW DELHI-110003) within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

For and on behalf of the applicant
Sd/-
Ashish Bansal
0017877
8, Sagar Apartments,
6, Tilak Marg,
New Delhi-110001.
Date : 10th December 2024

PNB Punjab & Sindh Bank
ZONE DELHI II, B-38/39, INDUSTRIAL AREA, PHASE 1, NARAINA, NEW DELHI 110028

PREMISES REQUIRED
Bank invites offers under two bid system, for premises, measuring carpet area 1500-1700 Sq Ft., on Ground Floor or with combination of Ground Floor & First floor on lease basis for a minimum period of 15 years for Branch office at Chawri Bazar, Delhi.
Last date of submission of tenders is 31.12.2024
For details, visit our website:
<https://www.punjabandsindbank.co.in>
ZONAL MANAGER

NORTHERN RAILWAY
TENDER NOTICE
Invitation of Tenders through E-Procurement systems
Principal Chief Materials Manager, Northern Railway, New Delhi - 110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items :-

S. No.	Tender No.	Brief Description	Qty.	Closing Date
01	02241013	V DEEP GROOVE AXLE PULLEYS COMPLETE SET	613 NOS	03-01-25
02	09242331	CABLE ASSEMBLY HAND BRAKE FOR MBMS	2069 NOS	20-01-25

Note : 1. Vendors may visit the IREPS website i.e. www.ireps.gov.in for details. 2. No Manual offer will be entertained.
Tender Notice No. 80/2024-2025 Dated:- 10.12.2024
3788/2024

SERVING CUSTOMERS WITH A SMILE

The Jammu & Kashmir Bank Limited
IMPAIRED ASSETS RECOVERY BRANCH (IARB)
Zonal Office Delhi: Plot No.132-134 Sector 44, Gurgaon(Haryana) India
GSTIN: 06AAACT6167G1ZB
T+91 (0)124-4715800 F +91 (0) 124-4715800 | E : iapmd.del@jkbmail.com W : www.jkbank.net

Ref:JKB/IARB/Dec/2024 - Dated: 02.12.2024
Subject: Notice for Redemption of the property in terms of right vested with Borrower under Section 13(8) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act, 2002")

- M/s Kiran Udyog Private Limited-Address: 27-B/7, New Rohtak Road, Karol Bagh New Delhi through its directors (Borrower)
- Mr Arvind Kumar Jain, R/o 27-B/7, New Rohtak Road, Karol Bagh New Delhi - 110005 (Director cum Personal Guarantor)
- Mr Rajeev Kumar Jain, R/o 27-B/7, New Rohtak Road, Karol Bagh New Delhi - 110005 (Director cum Personal Guarantor)
- Mr Vivek Kumar Jain, R/o 27-B/7, New Rohtak Road, Karol Bagh New Delhi - 110005 (Director cum Personal Guarantor) Also at, 27-B/7, Desh Bandhu Gupta Road, Karol Bagh, Central Delhi-110005
- Mrs Sunita Jain W/o Sh Arvind Jain, R/o 27-B/7, New Rohtak Road, Karol Bagh New Delhi - 110005 (Mortgagor cum Personal Guarantor)
- Mrs Monika Jain W/o Sh Vivek Jain, R/o 27-B/7, New Rohtak Road, Karol Bagh New Delhi - 110005 (Mortgagor cum Personal Guarantor)
- Mrs Rama Jain W/o Sh Rajeev Jain, R/o 27-B/7, New Rohtak Road, Karol Bagh New Delhi - 110005 (Mortgagor cum Personal Guarantor)
- Legal Heirs of Deceased Mrs Lata Jain W/o Sh Sanjay Kumar Jain R/o 27-B/7, New Rohtak Road, Karol Bagh New Delhi - 110005 (Mortgagor)

i) Ayush Jain (Son), 27-B/7, New Rohtak Road, Karol Bagh New Delhi - 110005
ii) Samir Jain (Son), 27-B/7, New Rohtak Road, Karol Bagh New Delhi - 110005

As you are aware that the Authorised officer of the Bank had issued a demand notice on 30.06.2022 under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter called the Act), against secured interest mentioned therein, which has been offered as security by you towards your/borrower's loan facility/ies.

Subsequently, the Authorised Officer took possession of the secured asset in the nature of Immovable Property bearing Municipal No's 1586 and 1590-92, Ward no XVI, Plot/Khasra No 920 measuring 122 sq yds in Block E, Gali No.31, situated at Naiwala Karol Bagh New Delhi Owned by Mrs. Sunita Jain, Mrs Monika Jain, Mrs. Lata Jain and Mrs Rama Jain. on 10.05.2024 under Section 13(4) of Act.

Whereas you have failed to satisfy your /borrower's liabilities to the Bank even after receipt of notice under Section 13(2) and 13(4) of the Act. Therefore, the Bank in exercise of its rights granted under the Act and Rules made thereunder, intends to initiate process of sale for recovery of the amount due.

You are hereby called upon to discharge in full your liabilities amounting to Rs.159406374.49/- (Rupees Fifty crores Ninety Four Lakhs Six Thousand Three Hundred Seventy Four and paise Forty Nine only) as on 30.11.2024 with interest, costs and other charges within 30 days from the date of this notice, failing which, the Bank shall proceed to realize the outstanding by sale of the mortgaged property.

May note that your right to redeem the mortgaged property shall extinguish on the date the Bank issues notice of sale as per Act and Rules made thereunder.

The previous notices i.e Redemption notice dated 01.06.2024 and sale notice dated 23.10.2024 stands withdrawn.

Authorised Officer
Date: 02.12.2024

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S MOBANAIR WIRELESS PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	MOBANAIR WIRELESS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	02.05.2013
3	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U71410DL2013PTC251380
5	Address of the registered office and principal office (if any) of corporate debtor	Flat S-3, C-240, Pandav Nagar, East Delhi, Delhi, India - 110092
6	Insolvency commencement date in respect of corporate debtor	15.10.2024 (Copy received to IRP on 09.12.2024)
7	Estimated date of closure of insolvency resolution process	07.06.2025
8	Name and registration number of the insolvency professional acting as interim resolution professional	IP Brijesh Kumar Tambar (IBBI/IPA-002/IP-NO0523/2017-2018/11593)
9	Address and e-mail of the interim resolution professional, as registered with the Board	J-28, Ground Floor, Jangpura Extension, New Delhi - 110014 Email: officeofbrijeshktambar@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	J-28, Ground Floor, Jangpura Extension, New Delhi - 110014 Email: cirp_mwpl@gmail.com
11	Last date for submission of claims	23.12.2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Link: www.ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S MOBANAIR WIRELESS PRIVATE LIMITED on 15.10.2024. Copy of the said order received to Interim Resolution Professional on 10.12.2024.

The creditors of M/S MOBANAIR WIRELESS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 23.12.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Sd/-
Brijesh Kumar Tambar
Interim Resolution Professional of
M/S MOBANAIR WIRELESS PRIVATE LIMITED
Date: 10.12.2024 (IBBI Regn. No- IBBI/IPA-002/IP-NO0523/2017-2018/11593)
Place: New Delhi AFA Valid till 31.12.2024

Indian Bank
Branch: Agra University, Contact: 9594768584
[Appendix IV-A (See Provision to Rule 8(6))]
Sale Notice for Sale of Immovable Properties

E - Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property/ies mortgaged/charged to the Indian Bank, Secured Creditor, the Physical/Constructive/Symbolic Possession of which has been taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is", on below mentioned date, for the recovery of dues to the Indian Bank, Secured Creditor from the following Borrower (s) and Guarantor(s). The Reserve Price and Earnest Money Deposit (EMD) of the respective property/ies are furnished below.

Name of Borrower/ Mortgagor/Guarantor	Description of Mortgaged Property	Reserve price (Rs.)	Demand Notice Date
		EMD (Rs.) Bid Increase Amount (Rs.)	Outstanding Dues
Last Date and Time for submission of EMD amount is : 26.12.2024 upto 4:00 PM			
Date of E- Auction 27.12.2024 from 10:00 AM to 04:00 PM			
Borrower/Mortgagor/Guarantor- 1, M/s Veshno Industries (Prop. Shri Sandeep Kumar Singh), Add- Nai Abadi, Krishna Deep Colony, Near Ramwati Cold Storage, Asha Ka Nagla, Nandlalpur, Hathras Road, Dist. Agra, 2. Shri Sandeep Kumar Singh S/o Late Shri Nemi Chand Verma, 3. Smt. Savitri Devi W/o Late Shri Nemchand Verma, Add. of both- 69, Avadheshpur, Karmyogi, Kamla Nagar, Dist. Agra	Property bearing Nagar Nigam No. 11F/103A/KD/5A constructed on plot situated on Khasra No. 2045, 2046, 2022 to 2024 and 2048 to 2050, Krishna Deep Colony, Hathras Road Village Poyia, Tehsil Elmajpur, District-Agra, Land Area: 481.28 sq mtr. in the name of Smt. Savitri Devi W/o Late Nemchand Verma, Bounded as: East: Plot of Shobhit Verma, West: Other's Property, North: Boundary of Geru Factory, South: Rasta 25 feet Wide Property ID: IDIBA528VESHNO01	43,00,000/- 4,30,000/- 10,000/- Symbolic Possession	03.09.2019 2,18,61,200/- as on 07.12.2024 + interest & other expenses thereon

Bidders are advised to visit the website (<https://www.ebkraj.in>) of our e auction service provider PSB Alliance Pvt. Ltd. to participate in online bid. For Technical Assistance Please call 8291220220. For Registration status and for EMD status please email to support.ebkraj@psballiance.com. For property details and photograph of the property and auction terms and conditions please visit: <https://www.ebkraj.in> and for clarifications related to this portal, please contact PSB Alliance Pvt. Ltd, Contact No. 8291220220.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://www.ebkraj.in>

Date : 11.12.2024 Place : Agra Authorized Officer

SBI STATE BANK OF INDIA, SCO-30, JAIL LAND COMPLEX, SOHNA ADDA, GURGAON HARYANA-122001

GOLD ORNAMENTS AUCTION NOTICE

Mrs Anguri w/o Daya Chand has availed a Gold loan from our SBI Jail land complex branch by pledging gold ornaments and have defaulted in repaying as per schedule. Notices which were sent to her registered address which have been returned undelivered. In this circumstances the bank is going to auction the pledged ornaments.

Sr no.	Date and place of auction	Time of auction	Purity (carat)	Weight of Gold ornaments	No. of items
1	12/12/24 at SBI Jail Land Complex SCO-30, behind Vijay Sales, Sohna Adda Gurgaon 122001	2:30 pm to 3:30 pm	20c	Gross weight 26.53 gm Net weight 22.20 gm	1 bangle 1 pendant 1 tikka 1 nath 1 ring

Date - 10.12.2024 Place - Gurgaon Sd/- Authorized Officer, State Bank of India

OFFICE OF THE RECOVERY OFFICER-I DEBTS RECOVERY TRIBUNAL-II, DELHI
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

R.C. No. 3/2016 E-AUCTION NOTICE Dated 12-11-2024

BANK OF INDIA Vs M/S STAR TRADERS
As per my order dated 12-11-2024 the under mentioned property will be sold by Public E-Auction Sale on 15-01-2025 in the said Recovery Certificate.
The auction sale will be "online e-auctioning" through website <https://www.bankauction.com>
Date & Time of Auction: 15-01-2025 between 11.00 A.M. to 12.00 Noon
(With extensions of 5 minutes duration after 12.00 Noon, if required)

DESCRIPTION OF THE PROPERTY

Description of the Property	Reserve Price	Earnest Money Deposit (EMD)
Ground floor of mortgaged property bearing Plot no. 8 & 9, Street No.-12, Sant Garh Extn. (East), Tilak Nagar, New Delhi along with roof right	Rs. 98,75,000/- (Rs. Ninety Eight Lakh Seventy Five Thousand Only)	Rs. 9,87,500/- (Rs. Nine Lakh Eighty Seven Thousand Five Hundred Only)

TERMS & CONDITIONS.

- The auction sale will be "online through e-auction" through website portal: <https://www.bankauction.com>
- The EMD shall be paid either through Demand Draft/Pay Order in favour of the "Recovery Officer-I, DRT-II, Delhi-A/c R.C. No. 3/2016" or through NEFT/RTGS to the following account - Bank of India, ARB, Star House, H2, 3rd Floor, Connaught Circus, New Delhi-110001, RTGS Detail: FSC Code BKID0006102, Earnest Money Deposit A/c No. 61029200000033. The said Demand Draft/Pay Order or original proof of payment through NEFT/RTGS qua EMD, along with self-attested copy of identity (with valid driving license/passport), which should contain the address for future communication, and self-attested copy of PAN card, must reach the Office of the Recovery Officer-I, DRT-II, Delhi latest by 13.01.2025 before 5.00 PM. The EMD or original proof of EMD received thereafter shall not be considered.
- The envelope containing EMD or original proof of payment of EMD through NEFT/RTGS, along with details of the sender, i.e. address, e-mail ID and mobile number, etc., should be super-scribed "RC No. 3/2016".
- The property is being sold on "AS IS WHERE IS AND AS IS WHAT IS BASIS".
- The bidders are advised to go through the portal <https://www.bankauction.com> for detailed terms and conditions for e-auction sale before submitting their bids and taking part in the e-auction sale proceedings and/or contact Sh. Vipin Sharma, Chief Manager of Bank of India, M. No. 8112268734.
- Prospective bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for bidding in the above e-auction, through M/s C-1 India Pvt. Ltd., Udyog Vihar Phase-2, Gulf Petrochem Building, Plot No. 301, Gurgaon-122015 (Haryana), Contact No. 0124-4302020, +91-7080804466, e-mail- support@bankauctions.com Contact Person: Mr. Vinod Chauhan, Contact No. 9813887931
- The interested bidders may avail online training on e-auction from M/s C-1 India Pvt. Ltd., Udyog Vihar Phase-2, Gulf Petrochem Building, Plot No. 301, Gurgaon-122015 (Haryana), Contact No. 0124-4302020, +91-7080804466, e-mail- support@bankauctions.com Contact Person: Mr. Vinod Chauhan, Contact No. 9813887931.
- The prospective buyer may inspect the site on 06.01.2025 and 07.01.2025 from 10.30 AM to 04.00 PM.
- Only those bidders holding valid user ID & Password and confirmed payment of EMD through demand draft/pay order or NEFT/RTGS shall be eligible to participate in online e-auction.
- The interested bidders, who have submitted their bids not below the reserve price by 13.01.2025, shall be eligible to participate in the e-auction to be held from 11.00 AM to 12.00 Noon on 15.01.2025. In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The bidders shall improve their offer in multiples of Rs. 1,00,000/- (Rupees One Lakh Only) in respect of property.
- The unsuccessful bidder shall take the EMD directly from the Office of Recovery Officer-I, DRT-II, Delhi/CH. i.e., BOI, immediately on closure of the e-auction sale proceedings.
- The Successful / highest bidder shall have to prepare and deposit Demand Draft/Pay Order for 25% of the bid/sale amount favoring Recovery Officer-I, DRT-II, Delhi, A/c R.C. No. 3/2016, the balance 75% of the sale proceeds before the Recovery Officer-I, DRT-II, Delhi on or before 15th day from the date of auction of the property, exclusive of such day, or if the 15th day is Sunday or other holiday, then on the first office day after the 15th day along with the postage fee @2% upto Rs. 1,000 and @1% on the excess of such gross amount over Rs. 1000/- in favour of Registrar, DRT-II Delhi. (In case of deposit of balance amount of 75% through post the same should reach the Recovery Officer as above). In case of default of payment within the prescribed period, the property shall be re-sold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.
- The successful/highest bidder shall be at liberty to comply with the provisions of Section 194-1A of the Income Tax Act for paying the applicable TDS on the auction amount proposed to be deposited before this Forum. In such an event, the successful/highest bidder must produce the proof of having deposited the said amount before this Forum while paying the balance sale proceeds.
- In case of default of payment within the prescribed period, the properties shall be re-sold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the properties or to any part of the sum for which it may subsequently be sold.
- CHFI/CH Bank is directed to serve the Sale proclamation on CDs through Dastl, speed post, courier and by affixation at the conspicuous part of the property and by beat of drum in its vicinity and a copy of the same to be placed on the notice board of the Tribunal.
- Sale proclamation be also published in the Newspapers in English as well as in vernacular language, having adequately wide circulation in the area.
- CHFI/CH Bank is directed to confirm the publication of advertisement in the Newspapers and original proofs of the publication be filed before next date of hearing.
- The undersigned reserves the right to accept any or reject all bids, if not found acceptable or to postpone the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final.

SCHEDULE OF PROPERTY

Description of the Property to be sold	Revenue assessed upon the property or any part thereof	Details of any other encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value
Ground floor of mortgaged property bearing Plot no. 8 & 9, Street No.-12, Sant Garh Extn. (East), Tilak Nagar, New Delhi along with roof right	Not Known	Not Known	Not Known

Mattee be listed on 17.12.2024 for filing affidavit of service of E-Auction sale notice with proofs of service (including track results of speed post and courier) and dastl, original proofs of publication in newspapers and wider publicity including website for the purpose of e-auction.

(Uttam Negi)
Recovery Officer-I, DRT-II, Delhi

पंजाब नैशनल बैंक Punjab National Bank
...मरसे का प्रतीक... the name you can BANK upon!

POSSESSION NOTICE
(For Movable/Immovable Property) (Rule 8(1))

Whereas, being the Authorized Officer/s of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice/s on the dates mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice/s) date of receipt of the said notice(s). The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002, on the borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon. The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Sl. No.	(a) Name of Branch (b) Name of Account (c) Name of Borrower(s)/Guarantor/ Mortgagor & Address	Description of property Mortgage	(a) Demand notice Date (b) Symbolic Possession Date	Outstanding as on date of Demand notice
1.	Branch: Gymkhana, Meerut Sh. Kunwar Pal Singh S/o Sh. Mahavir Singh (Borrower), Add : House No. 35, Chaitanya Puram, Nauchandi Ground, Meerut - 250002. Smt. Pooja w/o Sh. Bhupinder Singh (D/o Sh. Kunwar Pal Singh) (Being legal heir of Late Smt Vimla (Co- Borrower)), Add : C-7/244, Yarnuna Vihar, Delhi- 110003. Sh. Lalit Kumar Chandela S/o Sh. Kunwar Pal Singh (Co- Borrower) Add : House No. 35, Chaitanya Puram, Nauchandi Ground, Meerut - 250002. Smt Neha Chandela D/o Sh. Kunwar Pal Singh (Being legal heir of Late Smt Vimla (Co- Borrower)), Add: House No. 35, Chaitanya Puram, Nauchandi Ground, Meerut - 250002. Sh. Umesh Kumar S/o Sh. Hem Chand (Guarantor), Add: Village - Jataula, Kaithwari, Meerut - 250502.	All the part and parcel of Residential House MPL No. 43, Old No.35, Plot No. 8 measuring 247 Sq yard situated at Chaitanya Puram, Garh Road, Meerut in the name of Smt. Bimla W/o Sh. Kunwar Pal Singh. The sides and Boundaries as per title deed are: East: 33 feet Adjoining 20 Feet wide Road, West: 33 feet adjoining 12 feet wide service lane, North: 67 feet adjoining Plot No. 7 house of Smt. Basanti Devi, South: 68 feet adjoining 12 feet wide service lane then Rajendra Nagar Meerut.	18.09.2024 09.12.2024 Symbolic Possession	Rs. 11,20,827.00 as on 31.08.2024 + further interest w.e.f. 01.09.2024 + charges and deduction of recovery if any after 31.08.2024

Date: 10.12.2024 Place: Meerut Authorised Officer, Punjab National Bank

Bank of India
E-AUCTION SALE NOTICE E-Auction of Properties: 26.12.2024
Bank of India, Zonal Office, New Delhi Zone, "Star House", H-2, Connaught Circus, Middle/Outer Circle, Near PVR Plaza Hall, New Delhi - 110001. Phone No. 011-28844099
Mob.: 8003330960, 8130116661, 9099019086

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Bank of India (Secured Creditor), the possession of which has been taken by the Authorised Officer of the Bank of India, will be sold on "As is where is", "As is what is" and "Whatever there is" on 26.12.2024 from 11.00 A.M. to 5.00 P.M. through E-Auction under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Short description of the properties to be sold are given below. Amount to be recovered (secured debt) and particulars of possession are also mentioned in the table below.

Sr. No.	Borrower(S)/ Guarantor(s)/ Mortgagor(s) Name	DESCRIPTION OF THE PROPERTY	Total Dues	a. Reserve Price b. EMD c. Incremental Bid	Authorised Officer with Contact Number
1	M/S KVS Infotech Proprietor- Mr.Kavita Jha Guarantor - Mr.Sunil Kumar Jha Branch : Okhla	All that part and parcel of the property consisting of Plot No. M24 B (undivided portion) on Mezzanine Floor, situated in the property bearing No. 4637 (PART) known as Kothi No.20, Munish Plaza, Ansari Road, Darya Ganj, Delhi- 110002 Property in the name of Mr. Sunil Kumar Jha measuring 467 sq. ft. (This Property is in Physical Possession of the Bank)	Rs. 33.30 lakh + unchanged interest + other charges	a) Rs. 23,89,000/- b) Rs. 2,38,900/- c) Rs. 25,000/-	Mrs. Mamta Sharma Mob: 9621411960
2	Borrower - 1. Mr. RAJEEV SHARMA 2. Mrs. Shashi Sharma Guarantor - Mr. NAVNEET SINGH Branch - Ansari Road	4/440, Old No 252, First Floor Out of Khasara No. 506/513/514 & 534 at Gali No. 12 Bholia Nath Nagar in the area of Village Chandrawali, Shahdara, Delhi-110032 in the Name of, Mr. Rajeev Sharma. Area -41.80 Sq. Mtrs. (Property under Physical Possession of the bank)	Rs. 22.10 Lakhs + unchanged interest + other charges	a. Rs. 12,70,000/- b. Rs. 1,27,000/- c. Rs. 10,000/-	Mr. Ranjit Bose Mob- 8840605788
3	Borrower - Mr. RAJEEV SHARMA Guarantor - Mr.NAVNEET SINGH Branch - Chandni Chowk	4/440, Old No 252, Second Floor Out of Khasara No. 506/513/514 & 534 (With roof right) at Gali No. 12 Bholia Nath Nagar in the area of Village Chandrawali, Shahdara, Delhi-110032 in the Name of, Mr. Rajeev Sharma. Area -41.80 Sq. Mtrs. (Property under Physical Possession of the bank)	Rs. 24.32 Lakhs + unchanged interest + other charges	a. Rs. 10,35,000/- b. Rs. 1,03,500/- c. Rs. 10,000/-	Mr. Suman Kumar Mob- 8986561706
4	Borrower: Mrs. Kavita Ghai W/o Harish Ghai Co-Borrower- Mr. Harish Ghai Guarantor- Mr. Amit Chabra Branch-New Delhi Gandhinagar	Flat no. H-711, 7th floor, Tower-H (without roof right) in "OXY Homez" situated at residential housing group complex in village Behta Hazipur, Pargana Loni Tehsil, Dist Ghaziabad, Uttar Pradesh Super area 88.26 Sq. Mtr. & Covered area 62.62 Sq Mtr. in the name of Mrs. Kavita Ghai & Harish Ghai (Property under Symbolic Possession of the bank)	Rs.14.47 Lakhs + unchanged interest + other charges	a) Rs. 28,02,000/- b) Rs. 2,80,200/- c) Rs. 10,000/-	Mr. Arpit Shah Mob : 9928798540

TERMS AND CONDITIONS

- Auction sale / bidding would be only through "Online Electronic Bidding" process through the website <https://ebkraj.in/euction-psb/x-login>
- The intending bidders should register their names as portal <https://ebkraj.in/euction-psb/x-login> get their User ID and password and submit EMD online to the Global EMD Wallet, whereupon they would be allowed to participate in online e-auction on the said portal.
- Date and time of Auction: 26.12.2024 from 11:00 AM to 05:00 PM with unlimited Auto-Extensions of 5 Minutes Each.
- Property can be inspected on 23.12.2024 between 11.00 A.M. to 04.00 P.M. with prior Appointment from respective Authorised Officer.
- E-Auction would commence on the Reserve Price plus first incremental value as mentioned above. B

Table with 2 columns: S.No., कोर्पोरेट देनदार का नाम. Contains details of corporate debtors and their financial status.

दीपमआई हाउसिंग फाइनेंस प्राइवेट लिमिटेड. Logo and contact information for the housing finance company.

फर्म नं. यू.आर.सी-2 अधिनियम के अन्वये XX के नाम। के तहत पंजीकरण के बारे में सूचना देने वाला विज्ञापन...

केनरा बैंक Canara Bank. Advertisement for an auction of land parcels, including details on dates and location.

ई-नीलामी बिक्री सूचना. Details regarding the online auction process, including the website and terms of sale.

मैसर्स मोहनप्रियार वायरलेस प्राइवेट लिमिटेड के लेनदारों को 23.12.2024 को या उससे पहले अपने दावा का सचूत प्रस्तुत करने के लिए कहा जाता है...

फर्म नं. यू.आर.सी-2 अधिनियम के अन्वये XX के नाम। के तहत पंजीकरण के बारे में सूचना देने वाला विज्ञापन...

Main table listing auction lots with columns: क्र.सं., शाखा का नाम, संपत्तियों का विवरण, बक़ाया देयता, and अंतिम मूल्य. Contains 7 detailed entries.

क्रेडिट वरदान: स्वामीय संस्कारकेंद्र संस्कार/प्राधिकरण (जिसे सम्पत्ति पर, जल कर, बिजली के बिल, टीडीएस, उत्तर शुल्क आदि) रु. उपर्युक्त किसी भी सम्पत्ति के लिए एक को प्राप्त नहीं।

SBI भारतीय स्टेट बैंक, एससीओ-30, जेल भूमि परिसर सोहना अड्डा, गुडगांव हरियाणा-122001. Advertisement for a property auction.

सफेसी अधिनियम, 2002 के नियम 8(6) के तहत 15 दिवसीय (क्र.नं. 1-5) व 30 दिवसीय (क्र.नं. 6-7) सांविधिक बिक्री सूचना

कार्यालय वसूली अधिकारी-1. अधिनियम-11, दिल्ली. अधिसूचना संख्या: 11/2004. Details of the collection office and its jurisdiction.

पंजाब नैशनल बैंक Punjab national bank. Advertisement for a property auction, including details on the bank and the auction process.

बैंक ऑफ इंडिया बनम मैसर्स स्टॉर ट्रेडर्स. Advertisement for an auction of assets, including details on the bank and the auction process.

ई-नीलामी बिक्री सूचना. Advertisement for an online auction of land parcels, including details on the bank and the auction process.

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S MOBONAIR WIRELESS PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	MOBONAIR WIRELESS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	02.05.2013
3	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2013PTC251380
5	Address of the registered office and principal office (if any) of corporate debtor	Flat S-3, C-240, Pandav Nagar, East Delhi, Delhi, India - 110092
6	Insolvency commencement date in respect of corporate debtor	15.10.2024 (Copy received to IRP on 09.12.2024)
7	Estimated date of closure of insolvency resolution process	07.06.2025
8	Name and registration number of the insolvency professional acting as interim resolution professional	IP Brijesh Kumar Tamber IBBI/IPA-002/IP-N00523/2017-2018/11593
9	Address and e-mail of the interim resolution professional, as registered with the Board	J-28, Ground Floor, Jangpura Extension, New Delhi - 110014 Email: officeofbrijeshktamber@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	J-28, Ground Floor, Jangpura Extension, New Delhi - 110014 Email- cirp.mwpl@gmail.com
11	Last date for submission of claims	23.12.2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Link: www.ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S MOBONAIR WIRELESS PRIVATE LIMITED** on **15.10.2024**. Copy of the said order received to Interim Resolution Professional on 10.12.2024.

The creditors of **M/S MOBONAIR WIRELESS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **23.12.2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Sd/-

Brijesh Kumar Tamber

Interim Resolution Professional of

M/S MOBONAIR WIRELESS PRIVATE LIMITED

Date: 10.12.2024

(IBBI Regn. No- IBBI/IPA-002/IP-N00523/2017-2018/11593)

Place: New Delhi

AFA Valid till 31.12.2024

**फॉर्म-ए
सार्वजनिक घोषणा**

भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु दिवाला प्रस्ताव प्रक्रिया विनियमावली, 2016 के विनियम 6 के अधीन)
मोबोनएयर वायरलेस प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ हेतु

प्रासंगिक विवरण

1	कॉर्पोरेट देनदार का नाम	मोबोनएयर वायरलेस प्राइवेट लिमिटेड
2	कॉर्पोरेट देनदार के निगमन की तिथि	02.05.2013
3	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार को निगमित / पंजीकृत किया गया है	आरओसी दिल्ली
4	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान संख्या	U74140DL2013PTC251380
5	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और मुख्य कार्यालय (यदि कोई हो) का पता	फ्लैट एस-3, सी-240, पांडव नगर, पूर्वी दिल्ली, दिल्ली, भारत - 110092
6	कॉर्पोरेट देनदार के संबंध में दिवालियापन प्रारंभ तिथि	15.10.2024 (प्रतिलिपि 09.12.2024 को आईआरपी को प्राप्त हुई)
7	दिवालियापन समाधान प्रक्रिया के समापन की अनुमानित तिथि	07.06.2025
8	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	आईपी बृजेश कुमार ताम्बर IBBI/IPA-002/IP-N00523/2017-2018/11593
9	अंतरिम समाधान पेशेवर का पता और ई-मेल, जैसा कि बोर्ड के पास पंजीकृत है	जे-28, भूतल, जंगपुरा एक्सटेंशन, नई दिल्ली - 110014 ईमेल: officeofbrijeshktamber@gmail.com
10	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	जे-28, भूतल, जंगपुरा एक्सटेंशन, नई दिल्ली - 110014 ईमेल- cirp.mwpl@gmail.com
11	दावे प्रस्तुत करने की अंतिम तिथि	23.12.2024
12	उपधारा (6ए) के खंड (बी) के अंतर्गत अंतरिम समाधान पेशेवर द्वारा निर्धारित ऋणदाताओं की श्रेणियां, यदि कोई हों	लागू नहीं
13	एक वर्ग में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने गए दिवालियापन पेशेवरों के नाम (प्रत्येक वर्ग के लिए तीन नाम)	लागू नहीं
14	(a) प्रासंगिक प्रपत्र और (b) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है :	लिंक: www.ibbi.gov.in/en/home/downloads लागू नहीं

इस प्रकार नोटिस दिया गया है कि राष्ट्रीय कंपनी विधि अधिकरण, ने 15.10.2024 को **मैसर्स मोबोनएयर वायरलेस प्रा. लि.** के खिलाफ कॉर्पोरेट दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है। उक्त आदेश की प्रति अंतरिम समाधान पेशेवर को दिनांक 10.12.2024 को प्राप्त हुई है। **मैसर्स मोबोनएयर वायरलेस प्रा. लि.** के लेनदारों को 23.12.2024 को या उससे पहले अपने दावों का सबूत प्रस्तुत करने के लिए कहा जाता है, जो एंटी नं. 10 में उल्लिखित पते पर अंतरिम समाधान पेशेवर को देना है।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक साधनों से दावों का सबूत जमा करेंगे। अन्य लेनदारों को पोस्ट द्वारा या इलेक्ट्रॉनिक माध्यमों द्वारा या व्यक्तिगत रूप से दावों का सबूत जमा कर सकते हैं।

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना आकर्षित होगा।

हस्ता /

बृजेश कुमार ताम्बर

मैसर्स मोबोनएयर वायरलेस प्राइवेट लिमिटेड के अंतरिम समाधान पेशेवर

(आईबीबीआई पंजीकरण सं. IBBI/IPA-002/IP-N00523/2017-2018/11593)

तिथि: 10.12.2024

स्थान: नई दिल्ली

एफएफ वैधता 31.12.2024 तक